

Prospecting of onshore oil in Tripura and West Bengal

1993. SHRI BALASAHEB VIKHE PATIL: Will the Minister of PETROLEUM, CHEMICALS AND FERTILIZERS be pleased to state that what are the broad features of the agreement signed between India and USSR for prospecting of onshore oil in Tripura and West Bengal?

THE MINISTER OF PETROLEUM, CHEMICALS AND FERTILIZERS (SHRI P. C. SETHI): As per the working programme of Soviet-Indian Collaboration in the sphere of oil industry, it is envisaged to carry out Geophysical survey and drilling operations for oil and gas in specified areas in Tripura and West Bengal on contract basis. A contract with M/s. TECHNOEXPORT, Moscow for drilling one well at Rokhia has already been concluded by ONGC. Contract for Seismic surveys to be carried out in certain specified areas of West Bengal has also been signed on 8-9-1980.

Allotment of Petrol and Gas Agencies to Scheduled Castes/Tribes

1994. SHRI RAM SINGH SHAKYA: Will the Minister of PETROLEUM, CHEMICALS AND FERTILIZERS be pleased to state:

(a) the total number of Scheduled Caste and Scheduled Tribes who have been given agencies for sale of petrol and gas during the last one year; State-wise;

(b) whether minimum number of agencies have been given to Scheduled Caste and Scheduled Tribes of Bihar and Uttar Pradesh; and

(c) if not the reasons thereof?

THE MINISTER OF PETROLEUM, CHEMICALS AND FERTILIZERS (SHRI P. C. SETHI): (a) 45 petrol/diesel dealerships and 25 cooking gas agencies are reported to have been awarded by the public sector oil companies to Scheduled Castes/Scheduled

Tribes during the year 1979-80. State-wise details are not readily available.

(b) and (c). According to the policy in force until June, 1980, 25 per cent reservation of dealerships/distributorships to SC/ST categories was made by the oil marketing companies on an all-India basis and not on State-wise basis. The all-India percentage has, by and large, been achieved.

Deployment of Security Protection Force in Coalfield Area

1995. SHRI NIHAL SINGH: Will the Minister of ENERGY be pleased to refer to the reply given to Unstarred Question No. 5181 on 22nd July, 1980 regarding proposal to set up Coalfield Protection Force and state:

(a) whether any decision to deploy Security Protection Force in the coal field area has been taken;

(b) if so, the number of persons proposed to be recruited for this area; and

(c) if not, the reasons for not taking any decision?

THE MINISTER OF STATE IN THE MINISTRY OF ENERGY (SHRI VIKRAM MAHAJAN): (a) The proposal to set up a Coalfield Protection Force has since been dropped.

(b) and (c). Does not arise.

Applications for expansion from Companies in Tamilnadu

1906. SHRI D. S. A. SIVAPRAKASHAM: Will the Minister of LAW, JUSTICE AND COMPANY AFFAIRS be pleased to state:

(a) how many companies in Tamil Nadu have submitted applications to M.R.T.P. Commission for substantial expansion of their Undertakings, merger and amalgamation during this financial year; and

(b) what are the names of the companies and the action taken on those applications?